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Kerala University (Amendment) Act, 1980

2 of 1980

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An Act further to amend the Kerala University Act, 1974. WHEREAS it is expedient further to amend the Kerala University Act, 1974 (17 of 1974), for the purpose hereinafter appearing; BE it enacted in the Thirty-first Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala University (Amendment) Act, 1980.
- (2) It shall be deemed to have come in to force on the 5th day of February, 1980.

2. Amendment Of Section 22 :-

In sub-section (1) of section 22 of the Kerala University Act, 1974 (17 of 1974) (hereinafter referred to as the principal Act), after the second proviso, the following proviso shall be inserted, namely:-Provided also that a member other than an ex-officio member shall, notwistanding the expiration of his term, continue to hold office until his successor is elected:

3. Repeal And Saving :-

- (1) The Kerala University (Amendment) Ordinance, 1980 (1 of 1980), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as

amended by this Act.